

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560038.

Dated: 9 SEP 1993

APPLICATION NO(S) 627 of 93

APPLICANTS: T. Venkateshulu
TO.

RESPONDENTS: Director General, Posts
Authority of India; Delhi & Others.

① Sri. K. Ramesh Rao, Advocate, No. 42, Sanjeevappa Layout,
Jaibharathnagar, M.S.Nagar Post, Bangalore-33.

Subject:- Forwarding of copies of the Order passed by
the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the
ORDER/STAY/INTERIM ORDER, passed by this Tribunal in the
above said application(s) on 27. 08. 93.

Issue

Q. W.

for

DEPUTY REGISTRAR
JUDICIAL BRANCHES.

Mr. Cleo S

9/9/93

gm*

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH : BANGALORE

DATED THIS THE 27th DAY OF AUGUST, 1993

PRESENT

HON'BLE JUSTICE MR. P.K. SHYAMSUNDAR .. VICE CHAIRMAN

HON'BLE MR. V. RAMAKRISHNAN .. MEMBER (A)

APPLICATION No.627/93

T. Venkateshulu,
No.157, Railway Quarters,
Benson Town,
Bangalore - 46. .. Applicant

(Shri K. Ramesh Rao .. Advocate)

Vs.

1. The Director General,
Sports Authority of India,
Jawaharlal Nehru Stadium,
Lodi Road Complex,
New Delhi-110 003.
2. The Director of Coaching And Personal,
Sports Authority of India,
Jawaharlal Nehru Stadium,
Lodi Road Complex,
New Delhi - 110 003.
3. The Regional Director,
Netaji Subhas Southern Centre,
Sports Authority of India,
Bangalore - 560 056.
4. The Commandant,
(Artillery Centre),
Boys Sports Company,
Mukhyala
Top Khana Kender,
Hyderabad - 500 031. .. Respondents

This application having come up before this Tribunal
today for admission, Hon'ble Justice Mr. P.K. Shyamsundar, Vice-
Chairman, made the following:

ORDER

for his application
We have heard Sri K. Ramesh Rao and we are satisfied
that the applicant has chosen the wrong forum to ventilate his



grievances. He is an employee of the Sports Authority of India and is presently aggrieved by an order dated 16.7.1992 under which he is purported to have been sent back to his parent department with immediate effect. He complains that this order of repatriation could not have been made since he was on deputation. Be that as it may, all that does not concern us right now. The Sports Authority of India admittedly is a Society incorporated under the Societies Act and in regard to such Societies we do not exercise jurisdiction whatever it be the other factors involved. We also find that the applicant was directly appointed pursuant to the application he made seeking employment with the Sports Authority of India when they called for applications. Under such circumstances, it is difficult to treat him as somebody who had simply migrated. He appears to have been directly appointed by the Sports Authority of India. In such circumstances, whether the Sports Authority of India could have sent him back to the parent department is a different question but that question is not adjudicable by us. We hold this application is therefore not maintainable and order its dismissal accordingly.

Set

MEMBER (A) TRUE COPY

Set
VICE CHAIRMAN

ppp.

9/4/92
S. *[Signature]*
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL MEMBER
BANGALORE

